

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) .....Diary No(s).37080/2023

(Arising out of impugned final judgment and order dated 03-08-2023 in WP No.4577/2023 passed by the High Court of Judicature at Bombay at Aurangabad)

MANISHA RAVINDRA PANPATIL

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.60000/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.60001/2024-EXEMPTION FROM FILING O.T. and IA No.59999/2024-CONDONATION OF DELAY IN REFILEING/ CURING THE DEFECTS)

Date : 10-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Ms. Pranjal Chapalgaonkar, Adv.  
Mr. Vatsalya Vigya, AOR

For Respondent(s) Mr. Prashant Shrikant Kenjale, AOR  
Ms. Srishty Pandey, Adv.  
Mr. Muthuvel Palani, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the petitioner.
2. Delay condoned.
3. Issue notice, returnable on 27.09.2024.
4. Meanwhile, operation of the impugned judgment dated 03.08.2023, passed by the High Court of Bombay, Bench at Aurangabad, shall remain stayed.
5. Consequently, the petitioner shall be allowed to perform his duties as Sarpanch of the Gram Panchayat till further orders.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR

